

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2237
TO BE ANSWERED ON 6TH MAY, 2016**

PROCUREMENT OF MEDICINES

**2237. SHRI SANJAY DHOTRE:
SHRI BHARTRUHARI MAHTAB:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the procedure being adopted for procuring medicines and medical equipment for Central Government hospitals in the country;
- (b) whether the Government has taken note of irregularities and sub-standard purchase of medicines, injections and cannulas in various Central Government hospitals at exorbitant rates violating the established procedure and guidelines;
- (c) if so, the details thereof, hospital-wise including Kalawati Saran Children Hospital;
- (d) whether the Government has conducted any enquiry in this regard, if so, the details thereof and the outcome thereof along with the action taken in this regard; and
- (e) the corrective steps taken/being taken by the Government to curb such malpractices?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) to (e): As far as three Central Government Hospitals in Delhi Viz. Safdarjung Hospital, Dr. Ram Manohar Lohia Hospital and Lady Hardinge Medical College and Associated Hospitals are concerned, open tender enquiry is conducted for procurement of machinery and equipment as per the provisions of General Financial Rules (GFR) and Government of India guidelines. Medicines in these Hospitals are generally supplied by General Medical Store Depot (GMSD). However, in case of urgent requirement, which is not in stock, medicines are also procured from the authorized local chemists. No case of irregularities has come to the notice in these hospitals except that one complaint regarding quality of cannula (size 24G) was received and after enquiry whole lot of supply was returned to the firm. No further supply order for this size of cannula was given to the firm.

The drugs are received from Supplier with form 39. If the same is not accompanied with form 39, samples are sent to Government approved labs for analysis and supply is used only after Standard Quality report from the Lab is received. If drugs are found not to be of Standard Quality in the lab test, the suppliers are asked to replace the stock. The matter is also reported to Drug Controller General of India for further necessary action.